

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 827/2024**

IN THE MATTER OF:

NEWS ITEM TITLED "NOIDA AUTHORITY DUMPING TREATED WATER INTO DRAINS ALLEGES ACTIVIST" APPEARING IN THE HINDUSTAN TIMES DATED 11.06.2024

...APPLICANT(s)

VERSUS

DISTRICT MAGISTRATE, NOIDA & ORS.

...RESPONDENT(s)

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2.	A COPY OF THE LETTER DATED 04.07.2026 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-1	

THROUGH COUNSEL



BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.

bhanwar09jadon@gmail.com | 6375115224

DATE: 22.07.2026

PLACE: NOIDA

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 827/2024**

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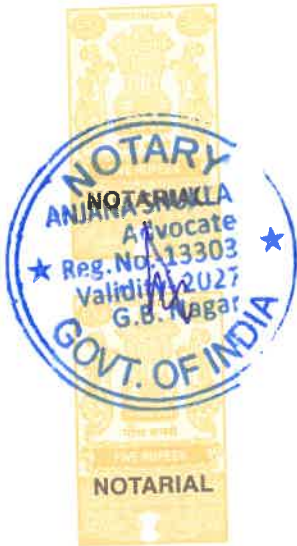
DISTRICT MAGISTRATE, NOIDA & ORS.

...RESPONDENT(s)

**RESPONSE BY RESPONDENT NO. 3. DISTRICT
MAGISTRATE, NOIDA IN COMPLIANCE OF ORDER
DATED 13.04.2026 PASSED BY THE HON'BLE
NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

I Medha Roopam, aged about 35 years, W/o Shri Manish Bansal,
posted as District Magistrate, Noida, do hereby solemnly affirm
and state as under:

1. That I, the Deponent, am fully conversant with the facts of
the case and I am competent and authorized to swear the
present Affidavit.

2. That the matter pertains to the Noida authority's alleged action of dumping treated waste water into the drains instead of recycling it for irrigation purposes. As per the article, treated water is wasted in place of getting reused, and precious ground water is being used for irrigation purposes in a misuse of the resource.

3. That the Hon'ble Tribunal vide order dated 13.04.2026 directed the Deponent to file their reply. The relevant part of the order is as stated below:

"...5. Learned Counsel for respondent no.3 also seeks four weeks' time to file the reply affidavit..."



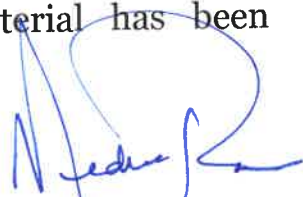
4. That the Deponent vide letter dated 04.07.2026 has directed the NOIDA Authority to take the necessary measures to ensure and direct the concerned authorities to prepare and implement an action plan to ensure 100% recycling and reuse of the treated water generated from the STPs established by the Noida Development Authority.

A copy of the letter dated 04.07.2026 is annexed herewith and marked as **ANNEXURE-1**.

5. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

A handwritten signature in blue ink, consisting of several loops and a final horizontal stroke.

6. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.


DEPONENT
 जिलाधिकारी
 गौतमबुद्ध नगर

VERIFICATION



Verified at NOIDA on this 21 day of JULY, 2026, that the contents of the above affidavit from paragraphs 1 to 7 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.


DEPONENT
 जिलाधिकारी
 गौतमबुद्ध नगर

ATTESTED

 ANJANA SHUKLA
 Advocate Notary
 Distt. G.B. Nagar. M.: 9717179395
21 JUL 2026

कार्यालय

जिलाधिकारी

गौतमबुद्ध नगर

पत्रांक:- 516/L-201/2026

दिनांक:- 04-07-2026

प्रेषक,

जिलाधिकारी,
गौतमबुद्धनगर।

ANNEXURE-1

सेवा में,

मुख्य कार्यपालक अधिकारी,
नवीन ओखला औद्योगिक विकास प्राधिकरण,
सेक्टर-06, नोएडा।

सन्दर्भ:-मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 सं0-827/2024 News Items titled "Noida Authority dumping treated water into drains, alleges activist" appearing in the Hindustan Times dated 11-06-2024 के अन्तर्गत पारित आदेश दिनांक 13.04.2026 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक सन्दर्भ ग्रहण करने का कष्ट करें। मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 सं0-827/2024 News Items titled "Noida Authority dumping treated water into drains, alleges activist" appearing in the Hindustan Times dated 11-06-2024 में दिनांक 16.07.2024 को पारित आदेश के मुख्य अंश निम्नवत है:-

"1. This original application is registered suo-motu on the basis of the news item titled Noida authority dumping treated water into drains, alleges activist" appearing in the Hindustan Times dated 11.06.2024.

2. The matter relates to Noida authority's alleged action of dumping treated waste water into the drains instead of recycling it for irrigation purposes. As per the article, treated water is wasted in place of getting reused, and precious ground water is being used for irrigation purposes in a misuse of the resource.

3. It is claimed by the Noida authority that it has issued a general direction to the water and horticulture department to use the treated wastewater for irrigation of the city's parks, green belts along the roads and all kinds of green cover in the city. However as per the article instead of wastewater, ground water is being used for the same. It is alleged that Noida authority staff is using the groundwater for irrigation in Sector 74, 75, 116 and 117 areas against its rules...."

मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 सं0-1002/2018 अमीष्ठ कुसुम गुप्ता बनाम स्टेट ऑफ यू0पी0 व अन्य तथा ओ0ए0 सं0-827/2024 News Items titled "Noida Authority dumping treated water into drains, alleges activist" appearing in the Hindustan Times में पारित आदेश दिनांक 13.04.2026 के मुख्य अंश निम्नवत है:-

".....4. A letter has been circulated by Counsel for respondent no.2 seeking four weeks' time to file the affidavit in compliance of the previous order of the Tribunal.

5. Learned Counsel for respondent no.3 also seeks four weeks' time to file the reply affidavit.

6. List on 24.07.2026...."

मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित उपरोक्त आदेशों के अनुपालन में नोएडा विकास प्राधिकरण द्वारा स्थापित एस0टी0पी0 से शोधित जल के शत-प्रतिशत पुनः चक्रण हेतु कार्य योजना बनाकर अमल में लाये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

संलग्न:-यथोपरि।

अपर जिलाधिकारी (वित्त/राजस्व),
गौतम बुद्ध नगर

भवदीया

(मेधा रूपम)

जिलाधिकारी,

गौतमबुद्धनगर